

(c) There is no shift in Government policy in this regard.

(d) Does not arise.

#### Legislation of Enforce Wage Boards Awards

\*643. SHRI SRADHAKAR SUPAKAR : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 699 on the 12th November, 1970 and state:

(a) whether Government propose to bring forward suitable legislation to make the awards of various Wage Boards statutorily enforceable ; and

(b) if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b). This matter is still under examination.

#### Abolition of Patta System and Formation of Co-operatives for Farming on Big Scale

\*644. SHRI BENI SHANKER SHARMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether a suggestion has been made that 'patta' system under which land was distributed to farmers should be abolished and farmers should be asked to form co-operatives and undertake farming on a big scale ;

(b) if so, the reaction of Government thereto ; and

(c) the steps proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir,

(b) and (c). The aim during the Fourth Five Year Plan would be to ensure that the services which the farmer requires are institutionalised to the greatest extent possible. A selective planned approach has been recommended for assisting the farmers in organising cooperative farming societies

particularly on lands which become available for settlement of landless agricultural workers.

#### Resettlement of Ex-Servicemen

\*645. SHRI S. K. TAPURIAH :  
SHRI N. K. SOMANI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether at a recent Conference held between the Chief Secretaries of the States and the Union Territories, Cabinet Secretary and the representatives of the Services, some decisions have been taken for the resettlement of ex-servicemen ; and

(b) if so, what are those decisions and whether border areas were kept in view while reviewing the matter of re-settlement of these people ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). Yes ; certain decisions were taken at a conference held on the 11th and 12th November, 1970, on the 'Rehabilitation and Resettlement of ex-Servicemen' at which the Cabinet Secretary, Chief Secretaries of State/Union Territories and representatives of the Ministries/Departments concerned and Services Headquarters participated.

The matters relating to all States were considered on 11th November, 1970, and those relating to Border States were considered on 12th November, 1970. The key decisions taken at the conference on 11th and 12th November, 1970, are as follows :—

1. There was general agreement that the Directorate General of Resettlement at the Centre should give a lead for the entire operation of the rehabilitation. The Central Organisation must be suitably strengthened and streamlined to allow for taking up the case of each individual Serviceman one year before he is due for release. Six months before the release, the organisation must be able to specify the type of resettlement he will prefer and any pre-release or post-release training that is to be given to fit him for the vocation he has chosen. The

- information must be passed on to the State unit and the district unit six months before the release so that all concerned may organise themselves to follow up the case. When the ex-Servicemen is to be offered for employment in any State or Central Organisation, the selection processes should be completed well before the release so that the serviceman knows whether he has been selected or not. If selected, he will be in a position to go over on release after undergoing whatever training has been laid down for him for this purpose. If not selected, he should be able to opt for alternative employment. It was agreed that the present organisation at the Centre would need to be strengthened to cope with the volume and importance of the work.
2. Some States considered that the existing methods suitably strengthened might be adequate. Others wished to introduce the system recommended by the Directorate General of Resettlement, *viz* that State units and district units for rehabilitation should employ officers of the Defence Services in active service for this work. It was agreed that the Defence Services should send, to States who wish, lists of officers who can be placed on deputation for this purpose and the States allowed to select from that list. Officers of all the three Services shall be offered.
  3. The States had been informed previously that in the various Services not more than 45% of the posts could be reserved for special categories, including ex-Servicemen. It was now agreed that, it will be reasonable to reserve up to 50%, and to increase the reservation for ex-Servicemen by 5%, in all the States. It was mentioned that States which had not yet reserved places for ex-Servicemen would bring in this category for reservation quickly. It was also agreed that ex-Servicemen who fell within other reserved categories should be shown against the reservation for those categories, namely Scheduled Castes or Scheduled Tribes, and not under reservation for the ex-Servicemen. It was also agreed that, even in the general competition for the non-reserved posts, ex-Servicemen who came in by merit should also be absorbed. Thus, ex-servicemen have the possibility of securing further posts.
  4. Large areas have been offered for special reclamation and settlement for ex-Servicemen. Presently, several States have offered substantial areas. These lands are to be surveyed by expert teams and the cost of reclamation and settlement is to be worked out quickly. Meanwhile, pilot schemes of settlement could already be taken in the Fourth Plan. But a large scale programme should be identified and kept ready for allocation of funds in the Fifth Plan. One State introduced a scheme for giving loans to ex-Servicemen to buy lands. Similar programmes could be introduced by others and these advances can be used for the reclamation programmes, so that the work of rehabilitation of ex-Servicemen need not suffer for lack of funds.
  5. It was accepted that pre-release training would be a charge on the Defence Ministry; the post-release training a charge on the States concerned. Suitable programme of training are to be evolved so as to suit the type of Ex-Servicemen being released and the types of civil employment available in the States. Early action is to be taken to stabilise this programme.
  6. Special investigations are to be made in co-ordination with the Development Commissioner, Small-Scale Industries, as to how the technical personnel released from the Defence Forces can be absorbed in the small industries sector and the ancillary industries sector either as entrepreneurs or as skilled workmen. The Director General, Resettlement, is to draw up a detailed plan of action.